

MR. CHAIRMAN: Thank you. Question Hour is over. The House is adjourned till 2.00 p.m.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,

MR. CHAIRMAN *in the Chair.*

GOVERNMENT BILLS

The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018

MR. CHAIRMAN: Now we take up the Legislative Business. Bill for introduction — The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018. Shri Thaawarchand Gehlot.

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चन्द गहलोत): महोदय, मैं प्रस्ताव करता हूँ कि राष्ट्रीय स्वपरायणता, प्रमस्तिष्क घात, मानसिक मंदता और बहुनिःशक्तताग्रस्त व्यक्ति कल्याण न्यास अधिनियम, 1999 का संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री थावर चन्द गहलोत: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

SHRI ANAND SHARMA (Himachal Pradesh): Sir,...

MR. CHAIRMAN: Yes.

SHRI ANAND SHARMA: Sir, through you, I just wanted to make a request to the Government that this is a very, very important Amendment Bill. There are a large number of people who are afflicted with autism, cerebral palsy, mental retardation and multiple disabilities. I am sure that the House will have one view. We will be together. If this is taken up in this Session, if the Government is agreeable, since this is only an amendment Bill to the National Trust which is already in existence, then we should pass it. We seek your kind ...

MR. CHAIRMAN: I too agree. I hope the Government is also serious. इसी सेशन में इस बिल को पारित कराना है।

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय में राज्य मंत्री (श्री विजय गोयल): सर, आनन्द शर्मा जी जो कह रहे हैं, उससे मैं सहमत हूँ। सरकार के पास थोड़ा-सा और बिजनेस भी है, परन्तु मैं समझता हूँ कि इसी सेशन में इसको लिया जा सकता है।

श्री सभापति : ठीक है।

In Now, the State Banks (Repeal and Amendment) Bill, 2017. Shri Shiv Pratap Shukla to move.

The State Banks (Repeal and Amendment) Bill, 2017

वित्त मंत्रालय में राज्य मंत्री (श्री शिव प्रताप शुक्ला): महोदय, मैं प्रस्ताव करता हूँ कि भारतीय स्टेट बैंक (समनुषंगी बैंक) अधिनियम, 1959, स्टेट बैंक ऑफ हैदराबाद अधिनियम, 1956 का निरसन करने वाले और भारतीय स्टेट बैंक अधिनियम, 1955 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।

The question was proposed.

MR. CHAIRMAN: The motion is moved. Any Member desiring to speak may do so. Afterwards, the Minister will reply. A list has been given. Shri Jairam Ramesh will initiate the discussion.

SHRI JAIRAM RAMESH (Karnataka): Thank you, Mr. Chairman, Sir.

Sir, I rise to speak on a Bill which has already become a reality. This is a Bill which provides for the merger of the State Bank of Travancore, the State Bank of Mysore, the State Bank of Hyderabad, the State Bank of Patiala and the State Bank of Bikaner and Jaipur into the State Bank of India.

The merger already took place on the 1st of April, 2017. These associate banks have ceased to exist. However, we are discussing this Bill a year and two months after the formal merger took place. Better late than never! This Bill has been scheduled for successive sessions. But for one reason or the other it could not be taken up. So, we are actually giving *post-facto* approval to a merger that has already become a reality.

Sir, the history of these State Banks is well known. There were seven associated banks. In 2008, the State Bank of Saurashtra was merged with the State Bank of India. In 2010, the State Bank of Indore was merged with the State Bank of India. Today, we are merging the last of the five banks which are of historical legacy into the State Bank of India. In fact, today the only bank started by an erstwhile Maharaja, which still exists as an independent entity, is the J&K Bank, which was started by Maharaja Hari Singh's bank in 1938.

Sir, I want to use this opportunity to raise certain questions and issues relating to this merger. Actually, technically, this is not a merger; this is an internal reorganization within the SBI family because the logo is the same, the Chairman of the SBI is the Chairman of